

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 216/RC/2017

Coram:
Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Date of Order: 8th of August, 2018

In the matter of

Petition for seeking approval to amendments of Bye Laws, Rules and Business Rules with respect to the Central Electricity Regulatory Commission (Terms and Conditions for Exchange of Energy Saving Certificates) Regulations, 2016 regarding Escerts Contracts transaction on Indian Energy Exchange Limited.

**And
In the matter of**

Indian Energy Exchange Limited
Unit Nos, 3, 4, 5 and 6, Fourth Floor
Plot No. 7, TDI Centre,
District Centre, Jasola,
New Delhi-110 025

.....**Petitioner**

Parties present:

Shri Indranil Chatterjee, IEX
Shri Sneha Ashish, IEX

ORDER

The Petitioner, Indian Energy Exchange Limited, has filed the present petition with the following prayers:

- “(a) To approve the revised Bye-Laws, Rules and Business Rules; and
- (b) To allow the Petitioner to start/introduce/launch ESCerts contract for trading.”



2. Pursuant to filing of the Petition, the Commission vide letter No. 21/1/2014/Reg.Aff./PAT Scheme-BEE/CERC dated 17.5.2017 has approved the revised Bye Laws, Rules and Business Rules of the Petitioner`s Exchange and the Petitioner has commenced the transactions of ESCerts on the Exchange from 26.9.2017.

3. In the view of the above, the present Petition has become infructuous and is disposed of accordingly.

Sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A. K. Singhal)
Member

sd/
(P. K. Pujari)
Chairperson